FINES REALIZED IN CASES INVESTIGATED BY SPECIAL POLICE ESTABLISHMENT

Oral Answers

\*959. Shri Jangde: Will the Minister of Home Affa.rs be pleased to refer to the statement laid on the Table of the to starred question ng Special Police House in reply No. 361, regarding Special Police Establishment, asked on the 2nd June, 1952 and state what amount was realised against fines imposed in cases that were investigated into by the Special Police Establishment from the year 1947 up to 1952?

The Deputy Minister of Home Affairs (Shri Datar): The Government have no information, as the fines are realised by the courts and credited to State Governments.

• श्री जांगड़े: क्या यह सही नहीं है कि जिन मामलों में टाइंग मैजिस्टेटस ने जर्माने किये थे उन में अपेलेट कोर्ट ने जुर्माने घटा दिये।

Shri Datar: We have no information,

, श्री जांगड़े: क्या यह सही नहीं कि किसी किसी स्टेट में खास कर जुडीशियरी और एग्जिक्युटिव दोनों डिपार्टमेंट एक दूसरे से मिले हुए हैं ?

Shri Datar: There are some States where there has still been no separation of the Judiciary from the Executive. In this there has been.

श्री जांगड़े: क्या यह सही नहीं है कि जिन मामलों में ट्राइंग मैजिस्ट्रेट्स के द्वार जितना जुर्माना सुनाया जाता था उन को खब पब्लिसिटी दी जाती थी, और उनका जुर्माना घटाये जाने पर उन को पव्लिसिटी नहीं दी जाती थी?

Shri Datar: That is not correct at all, because whatever has been decided by the courts is given due publicity so far as original courts are concerned.

Shri Dabhi: May I know the names of the States where the Judiciary and the Executive have been separated?

Shri Datar: I would require notice, Sir.

श्री जांगड़े: क्या में जान सकता हं कि क्या सरकार कोई ऐसी योजना बनायेगी जिसके अनसार पार्ट सी स्टेट्स में जडिशियरी और एग्जिक्यटिव को अलग किया जाय ?

Mr. Deputy-Speaker: That is a different question altogether.

Shri T. N. Singh: When the hon. Minister can understand the question put in Hindi, the answer should be given in Hindi.

Mr. Deputy-Speaker: He can give the answer in Hindi or English.

منستر أف ايجوكيشن اينذ نيجرل رسورسز ايلة سائلتيفك رسرچ (مولانا آزاد) - یه بات خود منستر پر چهور ديني چاهئے که وہ هندی میں جواب دے یا انگریزی میں ۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): It should be left to the Minister, himself, to reply in Hindi or English.]

MANUFACTURE OF ACETONE

\*961. Shri C. R. Narasimhan: Will the Minister of Defence be pleased to

(a) whether his Ministry plant for the manufacture of Acetone;

(b) if so, to what capacity is the plant working at present; and

(c) whether the Ministry of Defence purchases acetone imported abroad?

The Deputy Minister of Defence (Shri Satish Chandra): (a) Yes, Sir.

(b) 500 tons per annum.

(c) No, Sir.

Shri C. R. Narasimhan: What is the capacity of the Plant?

Shri Satish Chandra: The maximum capacity of the plant is 800 tons. are manufacturing about 500 tons, which meets the needs of the services as well as the civil requirements of the country.

Shri C. R. Narasimhan: Is there any proposal to retrench labour in the plant?

Shri Satish Chandra: Not in particular acetone plant.

Shri Nambiar: May I know whether there is any acetone Aravankadu factory in where due to lack plant in the the Nilgiris, of production hundreds of workers are with retrenchment? threatened

Shri Satish Chandra: The hon. Member is probably referring to the Cordite Factory as a whole. The question relates to the acetone plant in the Aravankadu factory and I can only reply questions on that particular subject ject.

Shri Nambiar: May I know whether the acetone plant is not in full swing?

Mr. Deputy-Speaker: He has already answered that its capacity is 800 tons; and it is producing only 500 tons. Oral Answers

Shri Satish Chandra: These 500 tons are sufficient for the requirements of the services as well as civilian needs. We do not need more acetone in this country and cannot produce something for which there is no demand.

Shri Meghnad Saha: Is the acetone produced in this factory made available to the civilians?

Shri Satish Chandra: It is being made available to civilians; about one third to half of the quantity produced is being used by the civilians

Shri Nambiar: Is acetone being used from other sources also, Sir? Is it also being imported into this country? Is the factory production fully utilised?

Shri Satish Chandra: I have already said, Sir, that no quantity is being imported. The total needs of the country are being met from this plant.

Mr. Deputy-Speaker: No import whatever.

MR. JUSTICE WANCHOO'S REPORT

\*962. Dr. Lanka Sundaram: Will the Minister of Home Affairs be pleased to state:

- (a) whether the Government of India have completed the examination of the Report of Mr. Justice Wanchoo on the creation of the Andhra State; and
- (b) whether Government are in a position to announce their intentions regarding the time-table for the creation of the Andhra State?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). I would invite attention to the statement made in the House on the 16th March. Government intend to make a further statement on this subject in the course of the next few days.

Dr. Lanka Sundaram: May I Fnow whether there is any truth in the report that it is the intention of the Government of India to publish only a summary of the Wanchoo report.

Dr. Katju: The Wanchoo report will be published in full.

Shri Nanadas: May I know how far it is true that the Andhra State will begin as a separate State only from October 1953? Dr. Katju: I beg the hon. Membersto wait for a day or two and thendiscuss. We will know everything about it.

REFUSAL OF PUNJAB OFFICIALS TO COMPLY WITH UNION CUSTOMS REGULATIONS

\*963. Shri Gidwani: Will the Minister of Finance be pleased to lay a statement on the Table of the House showing:—

- (a) whether it is a fact that two-Ministers, the Chief Secretary and a number of other officials of the Punjab Government declined to comply with the Union Customs Regulations while they were crossing the Customs Barrier on the 18th February, 1953 after attending the meeting of the Implementation Committee of the Joint Partition Committee of East and West Punjab held at Lahore;
- (b) whether it is a fact that Government had deputed one of its high officials to inquire into the matter;

(c) if so, what is the result of that inquiry?

The Minister of Finance (Shri C. D. Deshmukh): (a) to (c). With your permission, Sir, I would like to make a brief statement about this incident, A Punjab Government delegation consisting of two Ministers, the Chief Secretary and some other officials of the Punjab Government returned from Pakistan by the Wagah-Attari route on the 18th February 1953 after attending a meeting in Lahore. As a result of revised instructions from the Central Board of Revenue the members of the delegation were required by the Customs authorities to sign individual declaration forms of their personal effects as a preliminary to the examination of their baggage, this requirment being in strict accordance with law. Since, on previous similar occasions, a joint form of declaration for the entire delegation had been taken instead of individual declarations, there was an argument between the Office Superintendent of the delegation and the Customs officials as to this change in procedure. The Assistant Collector of Central Excise and Land Customs, Amritsar, was accordingly telephoned to by a member of the delegation and it was eventually decided that a joint declaration may be taken on the present occasion too, as a precial case All this took when a special case. All this took about an hour and a half and the party left: the Customs station under the impression that the Office Superintendent in charge had made a joint declration on behalf of all as usual. On